

National Company Law Tribunal

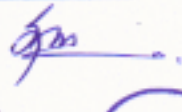
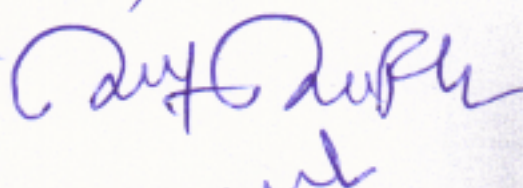

Allahabad Bench

CP NO. (IB) 107/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.10.2017

NAME OF THE COMPANY: Cute Chemicals Vs. Uniword sugars Pvt. Ltd.(USPL)

SECTION OF THE COMPANIES ACT: 9 of I & B Code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Zain Abbas	Adv	Applicant	
2.	Amit Gupta	PCS	Respondent Company	
3.	Harmeet Kaur	CS		

C.P. No.(IB) 107/ALD/2017

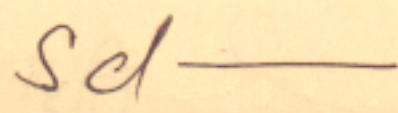
Advocate, Shri Zain Abbas for Operational Creditor. Shri Amit Gupta for Corporate Debtor Company alongwith Harmeet Kaur, Company Secretary. The PCS/ Corporate Debtor does not express intention to file a formal objection to the present petition. Hence, the case is fixed for argument.

Meanwhile, the Corporate Debtor Company is further directed to furnish in writing the number of Secured Creditors and Unsecured Creditors and a statement on its assets and liabilities.

The matter be listed on 6th November, 2017.

Date: 23/10/2017

Typed by
P.K.Jyoti


H.P. Chaturvedi, Member(Judicial)